

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. C.A. 586 of 1996.

Date of Order : 18.2.2004.

Present : Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. Nityananda Prusty, Judicial Member

BHUPENDRA NATH MAHATO

VS.

UNION OF INDIA AND ORS. (M/o. DEFENCE)

For the Applicant : None.

For the Respondents : Mr. M.S. Banerjee, counsel

ORDER

MR. NITYANANDA PRUSTY, JM:

When the matter was taken up for hearing, Mr. M.S. Banerjee, 1d. counsel for the official respondents is present. Nobody appears on behalf of the applicant even on second call.

2. On earlier occasions also nobody appeared on behalf of the applicant i.e. on 22.8.2003 and 28.11.2003. In compliance of our order dated 05.02.2003, the applicant was intimated by the Registry vide letter dated 28.2.2003 to engage a suitable lawyer on his behalf. But today when this matter was taken up, neither the applicant nor any counsel is present on behalf of the applicant.

3. In view of the above, as it appears that the applicant is no more interested to proceed with the case any further.

4. Hence, the C.A. is accordingly dismissed for default. However, there shall be no order as to costs.


MEMBER (J)


MEMBER (A)